

GOVERNMENT OF INDIA  
MINISTRY OF POWER

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.3508**  
ANSWERED ON 23.03.2026

**STATUS OF ADEETIE SCHEME**

3508 SHRI MASTHAN RAO YADAV BEEDHA:  
DR. KAVITA PATIDAR:  
SHRI SHAMBHU SHARAN PATEL:  
SHRI RAJIB BHATTACHARJEE:  
SHRI ASHOKRAO SHANKARRAO CHAVAN:  
SHRI UJJWAL DEORAO NIKAM:  
SHRI SADANAND MHALU SHET TANAVADE:  
SHRI NARAYANA KORAGAPPA:

Will the Minister of **POWER** be pleased to state:

- (a) specific financial incentives, such as interest subvention rates, provided to micro and small enterprises under the Assistance in Deploying Energy Efficient Technologies in Industries and Establishments (ADEETIE) scheme launched in July 2025;
- (b) the number of industrial sectors and clusters currently covered under the ADEETIE scheme for energy efficiency handholding;
- (c) whether all 36 States including Bihar and Union Territories have successfully transitioned to issuing electricity bills in regional languages with simplified formats;
- (d) if so, the details thereof; and
- (e) details of methodology and industry sectors currently notified under Carbon Credit Trading Scheme launched in 2023?

**A N S W E R**

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

**(a) & (b) :** Under the Assistance in Deploying Energy Efficient Technologies in Industries and Establishments (ADEETIE) scheme, interest subvention @ 5% and 3% are available to Micro & Small and Medium Enterprises (MSMEs) respectively, for a period of three years for adopting suitable energy efficient technologies and measures. The scheme also provides handholding of MSMEs towards preparation of investment grade energy audit based Detailed Project Report, Monitoring and Verification reports.

This scheme covers MSMEs in 60 identified industrial clusters across 14 energy intensive sectors namely Brass, Bricks, Ceramic, Chemical, Fishery, Food Processing, Forging, Foundry, Glass & Refractory, Leather, Paper, Pharma, Steel Re-rolling and Textile.

(c) & (d): Operational Standards, including billing templates, are governed by State level Supply Codes formulated for distribution utilities by respective State Electricity Regulatory Commissions (SERCs). Further, the mandate to specify how a bill is presented to a consumer lies within the jurisdiction of the SERC to align with local administrative and language policies. As per available information, option of electricity bills in regional language is available in all 36 States and Union Territories.

(e): The Carbon Credit Trading Scheme (CCTS) defines two mechanisms – Compliance Mechanism and Offset Mechanism. Under compliance mechanism at present 490 obligated entities across seven industrial sectors namely Aluminium, Cement, Chlor Alkali, Pulp and Paper, Petro-Refinery, Petrochemical and Textile are covered.

Under offset mechanism following methodologies have been published by Bureau of Energy Efficiency (BEE) in which non-obligated entity can voluntarily register their project:

- i. BM EN01.001: Grid-connected electricity generation from renewable sources;
- ii. BM EN01.002: Hydrogen production from electrolysis of water;
- iii. BM IN02.001: Energy efficiency and fuel switching measures for industrial facilities;
- iv. BM IN02.002: Hydrogen production using methane extracted from biogas;
- v. BM WA03.001: Landfill methane recovery;
- vi. BM WA03.002: Flaring or use of landfill gas,
- vii. BM AG04.002: Methane recovery from livestock and manure management at households and small farms;
- viii. BM FR05.001: Afforestation and reforestation of degraded mangrove habitats;
- ix. BM FR05.002 Afforestation and reforestation of lands except wetlands.

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